

the aforesaid Act provides for continuance of laws which were in force in the transferred territories immediately before the date of such transfer, unless otherwise provided by a competent authority. Disputes between private parties with regard to their rights in the land comprised in transferred territories are to be determined by a competent court of law. There are, however, some differences between the two State Governments over the exchange of records of rights of cultivators in respect of their lands in certain villages comprised in transferred territories. This is essentially a matter to be sorted out between the two State Governments bilaterally at the appropriate level. The Central Government would, however, be glad to extend such assistance as may be specifically required by them.

#### National Crime Records Bureau

468. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have decided to set up a National Crime Record Bureau; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) Yes, Sir.

(b) The Bureau has been set up with its headquarters at New Delhi, as an Attached Office of the Ministry of Home Affairs. Some Units of the Central Police Organisations dealing with Crime records are proposed to be merged in the Bureau.

#### Asylum Sought by an Official of Indian Mission in Canada

469. SHRI K. RAMCHANDRA REDDY :  
SHRI ANAND SINGH :  
SHRI M. RAGHUMA REDDY :  
SHRI BHATTAM SRIRAMA-MURTY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state.

(a) whether an official working in the Indian mission in Toronto (Canada) is

reported to have sought political asylum in Canada;

(b) the details of the case; and

(c) the reaction of Canadian Government ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

#### Report on Juveniles in Slums

470. DR. CHINTA MOHAN : Will the Minister of WELFARE be pleased to state :

(a) whether the attention of Government has been drawn to a report on "Juveniles in slums-study of six slums in Bombay;" (Nagarlok, IIPA, July-September, 1984); and

(b) if so, what corrective steps are proposed in the matter to overcome delinquency ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) Yes, Sir.

(b) The article is based on a study on the status of juveniles in slums and impact of various organisations engaged in improving the conditions. Various agencies of Government as also voluntary organisations are engaged in improving the conditions.

#### Launching of INSAT-1C

471. SHRI BHATTAM SRIRAMAMURTY:  
SHRI VILAS MUTTEMWAR :  
DR. T. KALPANA DEVI :  
SHRI HARISH RAWAT :  
PROF. NIRMALA KUMARI  
SHAKTAWAT :  
SHRI K. PRADHANI :  
DR. B. L. SHAILESH :

Will the PRIME MINISTER be pleased to state ;

(a) whether there is any apprehension of delay in launching INSAT-1C satellite later in September following the "Challenger" explosion on the 28th January, 1986;

(b) if so, what are the alternative plans before the Government to avoid any delay in our space research programme;

(c) whether the matter has been taken up with the National Aeronautics and Space Administration of USA; and

(d) if so, what is their reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) :

(a) At present, as advised by NASA, INSAT-1C work is proceeding on the basis that the present flight assignment for INSAT-1C, namely the STS Flight 61-I with a planned nominal launch date of 27 September 1986, will be maintained until NASA notifies of any change which may be required. While the consequences of the STS Flight 51-L tragedy as they relate to the resumption of STS launches and the effect to the specific launch assignment on STS manifest are yet to be fully assessed, considering the 24 successful Space Shuttle launches, it is hard to believe that the Space Shuttle has any generic problems, and there is a reasonable expectation that the NASA Space Shuttle flights will be resumed in the second half of 1986 and that INSAT-1C launch schedule will not be unduly affected.

(b) The effect of US-NASA STS flight resumption delay, if any, will be confined to INSAT-1C and INSAT-1D launches. At the present moment, the Government does not consider it necessary to make alternate arrangements for the launching of INSAT-1C and INSAT-1D satellites.

(c) and (d). NASA is working intensively to minimise the impacts of the January 28 loss of Challenger on STS customers and has assured that it would do its best to launch INSAT-1C and INSAT-1D space-

craft under conditions which are mutually agreeable to NASA and to the Department of Space (DOS). NASA fully appreciates the need for a timely launch of the INSAT-1C spacecraft to provide an on-orbit backup to the lone INSAT-1B in operation.

[Translation]

**Metal Scrap in Central Proof Range  
Itarsi, Madhya Pradesh**

472. SHRI DILEEP SINGH BHURIA : Will the Minister of DEFENCE be pleased to state :

(a) whether the lives of local rural adivasis always remain in danger because they go to collect scattered metal scrap from the Central Proof Range, Itarsi (Madhya Pradesh);

(b) whether 50 villagers died last year due to grenade explosion while trying to collect metal scrap;

(c) whether any effective measures for collection and disposal of metal scrap have been taken so that lives of local rural adivasis are not endangered;

(d) whether Madhya Pradesh Government have sent proposal to the Ministry for amending the Manoeuvres Field Firing and Artillery Practices Act, 1238; and

(e) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKA RAM) : (a) According to available information 59 persons are reported to have lost their lives while collecting scattered metal scrap, since the inception of the Central Proof Range at Itarsi (M. P.) in 1972, which is a protected and prohibited area.

(b) No loss of life has been reported in the year 1985 on this account.

(c) Collection and disposal of Metal scrap have not been found feasible because of the large and difficult terrain of the proving range which makes it difficult to locate live blinds lying on the ground or buried deep.